

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**APPEAL NO. 228 OF 2017 &**  
**IA NO. 328 OF 2017**

**Dated: 10<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member**  
**Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

<b>Kamachi Industries Ltd.</b>	<b>...</b>	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Tamil Nadu Generation &amp; Distribution Co. Ltd. &amp; Anr.</b>	<b>....</b>	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-2

**ORDER**

Learned counsel for the appellant states that the appellant does not wish to file any rejoinder. Therefore, the pleadings are treated to be complete.

List the matter for hearing on **24.05.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**